



2026:AHC:40051-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. WRIT PETITION No. - 30013 of 2025**

Kamal Singh

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

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|---------------------------|---|---------------------------------------------------------|
| Counsel for Petitioner(s) | : | Dharmendra Singh, Pavan Kumar Mishra,<br>Rajendra Kumar |
| Counsel for Respondent(s) | : | G.A.                                                    |

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**Court No. - 45**

**HON'BLE RAJIV GUPTA, J.**  
**HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner and learned AGA for the State.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, the investigation has already been concluded and the charge sheet has been submitted against the accused respondents no. 4 to 7 on 26.9.2025.
3. Learned counsel for the petitioner could not dispute the aforesaid fact but states that he does not want to press this writ petition and seeks to withdraw it.
4. In view of the above, this writ petition is dismissed as withdrawn.

**February 23, 2026**  
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**(Achal Sachdev,J.) (Rajiv Gupta,J.)**